CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Contempt Petition No. 48 of 1998

Ιn

Original Application No.843 of 1992

HON.MR.S.K.AGRAWAL, MEMBER(J)

HON.MR.G.RAMAKRISHNAN, MEMBER(A)

V.G.Sharma, S/o Late Shri Munshi Lal Sharma, 1/103, Jai Siya Ram Kutir, Surendra Nagar, Aligarh.

(In Person)

...Petitioner

Versus

Shri U.S. pandey, I.T.S Telecom District Manager, Aligarh

... Respondent

ORDER(Oral)

(By Hon.Mr.S.K.AGRAWAL, Member(J)

on perusal of order passed in contempt petition No.2 of 1997 it is made clear that amount on account of withheld increments as also D.A have been paid to the applicant Sri V.G. Sharma. further mentioned that applicant's case for lateral advancement in J.T.O;s cadre has also sanctioned to the applicant w.e.f. 4.11.1992 to 18.2.1997 and at the end it has been made specific in the Counter affidavit that respondents have complied with the order with certain delay. view of the facts mentioned in the judgment of CCA 2/97 and the facts mentioned in the respondent's counter we do not find any basis to issue notice to alleged condemners. Therefore this petition is dismissed in limine.

MEMBER (A)

Dated: 18.2.1999

Uv/